

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

ORIGINAL APPLICATION No: 201/2010  
This the 10<sup>th</sup> day of May, 2010

HON'BLE DR. A. K. MISHRA, MEMBER (A)

Bakridi aged about 58 years S/o Bahraichi R/o Ashraf Pur Post -Mankapur, District-Gonda.

Applicant

By Advocate Sri D.S. Yadav

Versus

1. Union of India through Ministry of Railway, Government of India North Eastern, Railway, New Delhi.
2. Divisional Railway Manager, (Personnel) North Eastern, Railway, Ashok Marg, Lucknow.
3. Section Engineer, (P. Way), North Eastern, Railway, Mankapur District-Gonda.

Respondents

By Advocate Sri B.B. Tripathi for Sri N. K. Agarwal.

ORDER (ORAL)

By Hon'ble Dr. A. K. Mishra, Member (A)

This application has been made for re-engagement of the applicant as casual employee under Respondent No. 2. He was engaged as a casual employee on 16.1.1970 and disengaged from that job in the year 1973.

2. The applicant made a representation on 21.7.2008 (Annexure No. 3) which was received in the office of OP No. 2. His case was also sponsored by Sri Kiriti Vardhan Singh, the then Member of Parliament, in his letter dated 16.1.2009 (Annexure 4). In response to that letter, the respondent No. 2 replied on 21.1.2009 acknowledging the receipt of the letter from the Hon'ble M.P. and stating that appropriate action was being taken on his letter.

3. The learned counsel for the applicant submits that his grievance will be redressed if a direction is issued to Respondent No. 2 to consider his representation dated 21.7.2008 and the subsequent representation dated 11.8.2009 and give a decision on merits according to rules.

*A. K. Mishra*

4. The learned counsel for the respondents points out that the matter relates to disengagement of the applicant in the year 1973. He filed his representation for re-engagement only on 21.7.2008 after a delay of 35 years; therefore, his case is barred by limitation. The applicant has not made any prayer for condonation of delay.

5. However, without expressing any opinion on the limitation issue, the O.A. is disposed of with a direction to the respondent No. 2 to dispose of the representations of the applicant within a period of three months according to rules.

6. Accordingly, the O.A. is disposed of. No costs.

*A. K. Mishra*  
(Dr. A. K. Mishra)  
Member (A)

*Vidya*